

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
RAJYA SABHA  
UNSTARRED QUESTION NO : 3539  
(TO BE ANSWERED ON THE 27<sup>th</sup> March 2018)**

**INTRODUCTION OF REGULAR SEAPLANE SERVICES**

**3539. SHRIMATI RENUKA CHOWDHURY  
SHRI AMAR SHANKAR SABLE**

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government proposes to start regular seaplane services from certain places;
- (b) if so, the details thereof along with the names of the places identified for the purpose; and
- (c) the steps taken by Government to formulate rules for amphibious planes in order to facilitate start of seaplane services across the country?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION**

**(Shri Jayant Sinha)**

(a) & (b) : There is no such proposal with the Govt. of India. However, Commercial Air Transport Service Providers, with the permission of the State Government and by following the approval process, as required under relevant Civil Aviation Requirement (CAR), may operate from any waterdrome approved for the purpose, anywhere in the Country.

(c) : Seaplane services can be operated under Scheduled / Non-Scheduled Air Transport Services by complying with the requirement as contained in CAR Section 3 Series C Part XII and CAR Section 3 Series C Part III. The operational and Airworthiness requirements for operation of Seaplane Services are available in CAR Section 3 Series C Part IX.

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